

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:5204  
ANSWERED ON:08.05.2012  
SPECIAL COURTS ON PUBLIC PROPERTY  
Viswanathan Shri P.

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government has any proposal to establish special courts to try cases relating to damage of public property;
- (b) if so, the details thereof alongwith the steps taken to recover the cost of property damaged by various groups;
- (c) whether the Government is going to bring in a legislation to prevent rail and road blockade by any group;
- (d) if so, the details thereof;
- (e) whether the Central Armed Police Forces would be deployed in case of sympathy of the local police with the agitators; and
- (f) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) & (b): As per available information, there is no such proposal to set up special courts for this purpose.

(c) & (d): As per available information, there is no such proposal to bring in a legislation to prevent rail and road blockade by any group.

(e) to (f): The Central Armed Police forces are made available to the State Governments on their request to assist them in discharging this responsibility. The level of deployment of Forces in various states embattling internal security threats depends upon the specific requirements/needs of the States, sensitivity of the situation, overall security scenario and the availability of Central Armed Police Forces.